

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.**

**BEFORE SH. LALIET KUMAR, JUDICIAL MEMBER
AND DR. M. L. MEENA, ACCOUNTANT MEMBER**

**I.T.A. Nos. 130 & 131/Asr/2016
Assessment Years: 2007-08 & 2009-10**

Vinod Kumar Goyal, Ward No. 15, Gidderbaha [PAN: AFPPG 5920F] (Appellant)	Vs.	I.T.O., Ward 2(1), Bathinda (Respondent)
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Appellant by	None
Respondent by	Smt. Ratinder Kaur, D. R.

Date of Hearing	06.07.2021
Date of Pronouncement	06.07.2021

ORDER

Per Bench:

The Id. Counsel for the assessee has submitted an application on 28th June, 2021, with a request that the “appellant no more wishes to contest the order dated 29.12.2015 passed by the Id. CIT(A) and seek the permission to withdraw the appeals”. The Id. DR would have no objection. We, therefore, consider the application filed by the Id. Counsel of the assessee, and we dismiss the appeals of the assessee’s as withdrawn.

2. In the result, both the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 06/07/2021.

**Sd/-
(Dr. M. L. Meena)
Accountant Member**

**Sd/-
(Laliet Kumar)
Judicial Member**

Dated: 06.07.2021

GP/Sr. Ps.

Copy of the order forwarded to:

- (1)The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By Order